

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1
VC AND PHYSICAL (HYBRID) MODE
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
02-07-2024 AT 10:30 AM**

**CP (IB) No. 651/7/HDB/2018
AND
IA(IBC) 1217/2024 in CP (IB) No. 651/7/HDB/2018
u/s. 7 of IBC, 2016**

IN THE MATTER OF:

Bank of India

...Financial Creditor

AND

Sainath Estates Pvt Ltd

...Corporate Debtor

C O R A M:-

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

ORDER

IA(IBC) 1217/2024

Learned Counsel Mr Amir Bavani, for applicant present through Video Conference.

Learned Counsel Mr P Rama Krishna, for respondent present through Video Conference and stated that counter not filed on the ground of not getting the security code. Let the learned counsel for the respondent shall file the same during the course of the day and complete filing.

Heard both sides. At request, both sides are at liberty to file written submissions within 10 days.

For orders on 23.07.2024.

Sd/-

MEMBER (T)

Sd/-

MEMBER (J)